

Government been alert, it would not be now, at this eleventh hour, attempting to find out what the constitutional difficulty is. They were in the knowledge that elections are likely to be postponed. Elections certainly had to be postponed until the 19th. From the 19th, on account of various factors, now elections have again been postponed. With the result, that the final counting will not be finished till the 29th and the Assembly cannot be constituted before the end of this month, when perhaps a week-end or something intervenes, therefore, what is the Government going to do? We have been submitting precisely this point since this morning that from the 15th of March, that is tomorrow, what becomes the status of the Bihar Government and secondly, what has the Governor of Bihar actually reported. The Governor of Bihar should have applied himself to this aspect that if you postpone elections, this is what is going to happen. To our mind, out of all these, there is only one solution and covering all aspects, whether of postponement of elections or of law and order or of free and fair elections now of the remaining rounds that are necessary, without bearing any animosity against any Government as such, there is no other option but to take recourse to an imposition of President's Rule tomorrow, and to have a caretaker Government to do these things as the time comes.

SHRI VIDYACHARAN SHUKLA: I must state here emphatically that we did not know, we were not aware of the fact that elections are going to be postponed again and new dates are going to be fixed. The Election Commission does not do those things, fixing of dates, etc., in consultation with the Union Government. They make the assessment on their own and then they announce the dates. But this particular aspect has now come up and I have explained it here.

As all the leaders have explained their views, I will certainly convey the wishes of the House and also the feelings of the House to the Election Commission so that this constitutional problem can be resolved.

SHRI SOMNATH CHATTERJEE: Today itself.

SHRI VIDYACHARAN SHUKLA: Yes.

14.16 hrs.

PUBLIC ACCOUNTS COMMITTEE
Eighty-seventh Report

SHRI BHAGWAN SHANKAR RAWAT (AGRA): I beg to present the Eighty-seventh Report (Hindi and English versions) of the Public Accounts Committee on action taken on Fifty-second Report of Public Accounts Committee (10th Lok Sabha) on Purchase of properties by the Central Government.

14.16 1/2 hrs.

RAILWAY CONVENTION COMMITTEE
Ninth Report and Minutes

SHRI M. BAGA REDDY (MEDAK): I beg to present the Ninth Report (Hindi and English versions) of the

Railway Convention Committee on 'Rate of Dividend for 1995-96 and other ancillary matters' along with Minutes relating thereto.

14.17 hrs.

STANDING COMMITTEE ON RAILWAYS

Eleventh and Twelfth Reports and Minutes

SHRI SOMNATH CHATTERJEE (BOLPUR): I beg to present the following Reports (Hindi and English versions) of the Standing Committee on Railway (1994-95):—

(1) Eleventh Report on action taken by Government on the recommendations/observations contained in the Third Report of the Committee on Gauge Conversion on Indian Railways.

(2) Twelfth Report on 'Production Units of Indian Railways' and Minutes of the sittings of the Committee relating thereto.

14.17 1/2 hrs.

STANDING COMMITTEE ON SCIENCE AND TECHNOLOGY, ENVIRONMENT AND FORESTS
Sixteenth Report

SHRI PRAMOTES MUKHERJEE (BERHAMPORE): I beg to lay on the Table a copy (Hindi and English versions) of the Sixteenth Report of the Standing Committee on Science and Technology, Environment and Forests on the Annual Report (1993-94) of the Ministry of Environment and Forests (Environmental Pollution and Related Issues).

14.18 hrs.

ELECTION TO COMMITTEES

(i) Estimates Committee

SHRI KRISHAN DUTT SULTANPURI (SHIMLA): I beg to move the following:—

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, thirty members from among themselves to serve as members of the Committee on Estimates for the term beginning on the 1st May, 1995 and ending on the 30th April, 1996."

MR. SPEAKER: The question is:

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, thirty members from among themselves to serve as members of the Committee on Estimates for the